

**आयकर अपीलीय अधिकरण “ए” न्यायपीठ चेन्नई में।**  
**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**“A” BENCH, CHENNAI**

**मजनीय श्री मनोज कुमार अग्रवाल, लेखक सदस्य एवं**  
**मजनीय श्री मनु कुमार गिरि, न्यायिक सदस्य के समक्ष।**  
**BEFORE HON’BLE SHRI MANOJ KUMAR AGGARWAL, AM**  
**AND HON’BLE SHRI MANU KUMAR GIRI, JM**

**आयकर अपील सं ITA No.496/Chny/2024**  
**(निर्धारण वर्ष / Assessment Year: 2017-18)**

Shri Chandrasekaran, 24, Bharathidasan Street, Muthialpet, Pondicherry – 605 003.	बनम / Vs.	ITO, Ward -4, Puducherry.
स्थायी लेखासं./जी आइ आर सं./PAN/GIR No.	<b>AFEPC-6016-P</b>	
(अपीलार्थी/ <b>Appellant</b> )	:	(प्रत्यर्थी / <b>Respondent</b> )

अपीलार्थी की ओर से/ <b>Appellant by</b>	:	Shri M. Karunakaran (Advocate)- Ld. AR
प्रत्यर्थी की ओर से/ <b>Respondent by</b>	:	Shri AR V Sreenivasan (Addl.CIT)-Ld. Sr. DR

सुनवाई की तारीख/ <b>Date of final Hearing</b>	:	30-04-2024
घोषणा की तारीख / <b>Date of Pronouncement</b>	:	07-05-2024

**आदेश / O R D E R**

**Manoj Kumar Aggarwal (Accountant Member)**

1. Aforesaid appeal by assessee for Assessment Year (AY) 2017-18 arises out of an order passed by learned Commissioner of Income Tax (Appeals), National Faceless Appeal Centre (NFAC), Delhi [CIT(A)] on 28-12-2023 in the matter of an assessment framed by Ld. Assessing Officer [AO] u/s 143(3) of the Act on 08-12-2019. Having heard rival submissions, the appeal is disposed-off as under. The assessee being resident individual is a salaried person
2. During assessment proceedings, it transpired that the assessee deposited cash in his bank account for Rs.11.95 Lacs post-

demonetization. The assessee submitted that the retirement benefits received during financial year 2012-13 were withdrawn which could not be utilized. This amount was given to relatives and friends. During demonetization, the money was received back and the same was deposited in the bank account. However, rejecting the same, Ld. AO added the same as unexplained income u/s 69A. The Ld. CIT(A) held that normal cash balance could be Rs.2 Lacs and accordingly, restricted the impugned addition to Rs.9.95 Lacs. Aggrieved, the assessee is in further appeal before us.

3. It could be seen that except for mere submissions, the assessee was unable to prove the source of cash deposits. However, it is a fact that the assessee has received retirement benefits of over Rs.16 Lacs during financial years 2011-12 & 2012-13. It has deposited cash in 5 bank accounts / post office post-demonetization as is evident from Page No.2 of the paper-book. Upon perusal of cash flow statement, it could be seen that the assessee has withdrawn certain amount during this financial year which, to some extent, could be accepted to be the source of impugned deposits. Considering the facts of the case, we restrict the impugned additions to Rs.4.95 Lacs and delete balance additions of Rs.5 Lacs. No further relief could be granted to the assessee.

4. The appeal stand partly allowed in terms of our above order.

*Order pronounced on 7<sup>th</sup> May, 2024*

**Sd/-**  
**(MANU KUMAR GIRI)**  
न्यायिक सदस्य / JUDICIAL MEMBER

**Sd/-**  
**(MANOJ KUMAR AGGARWAL)**  
लेखा सदस्य / ACCOUNTANT MEMBER

चेन्नई Chennai; दिनांक Dated : 07-05-2024  
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**आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :**

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकरआयुक्त/CIT
4. विभागीयप्रतिनिधि/DR
5. गार्डफाईल/GF